

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. †4406**  
ANSWERED ON 22.03.2018

**ILLEGAL EXPLOITATION OF GROUND WATER**

†4406.           SHRIMATI RANJANBEN BHATT

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether ground water is being rapidly exploited in an illegal manner across the country including Delhi and if so, the details thereof;
- (b) whether the Government proposes to take any concrete and effective steps to stop the same;
- (c) if so, the details thereof along with the time schedule fixed in this regard; and
- (d) if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND  
GANGA REJUVENATION & PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c) Central Ground Water Authority (CGWA) is regulating ground water development in 23 States/UTs. For enforcement of the regulatory measures in these areas, concerned Deputy Commissioners/ District Magistrates have been appointed under Section 4 of 'The Environment (Protection) Act, 1986' to take suitable action viz. sealing of wells, launching of prosecution against offenders etc, in case of violations.

CGWA had received a number of complaints/greivances of illegal extraction of ground water from various parts of the Country including Delhi during last few years. These cases have been referred to the concerned authorized officers for necessary action in accordance with law.

(d) In view of reply above, question does not arise.

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